

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

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O.A/350/13/2021

Date of Order: 20.01.2021

Coram: Hon'ble Mr. Tarun Shridhar, Member (A)

Sukumar Mondal, son of late Dijapada Mondal, aged about 69 years, Retired S.R.T.O.A (P), residing at Chhatina Kandi, Ward No. 14, P.O & P.S. Kandi, District – Murshidabad, Pin 742137, West Bengal.

--Applicant

--vs--

1. Union of India, service through the Secretary, Ministry of Communications and Information Technology, Department of Telecommunication, 6CGO Complex, Lodhi Road, Electronics Niketan, New Delhi 110003.
2. Chief General Manager, Bharat Sanchar Nigam Limited, West Bengal Circle, 1, Council House Street, CTO Building, Kolkata 700001.
3. Telecom District Manager, Berhampore Telecom District, Berhampore, West Bengal Pin 742101.
4. Assistant General Manager (SR&WLF) BSNL Telecom Circle, Chennai 600002.

--Respondents.

For The Applicant(s): Mr. B. Chatterjee, counsel

For The Respondent(s): Mr. R. Mukherjee, counsel
Ms. S. Dey Barat, counsel

O R D E R (O R A L)

Mr. Tarun Shridhar, Member (A):

Heard Id. counsel for both parties.

2. The applicant has sought for the following reliefs:

- (a) An order do issue directing the respondent authorities to reimburse the medical expenses of the applicant along with interest thereon.
- (b) An order do issue directing the respondent authorities to consider the representations of the applicant dated 05.01.2017 and 22nd March 2017.
- (c) An order do issue directing the respondent authorities to reimburse the medical expenses incurred by the applicant for his treatment in observation of the Central Government Health Scheme Rules and Regulations.

d) An order do issue directing the respondents authority to produce all the relevant records in connection with the applicant before this Hon'ble Tribunal.

e) Costs.

f) Any other appropriate order or orders as your Lordships may deem fit and proper."

3. The amount claimed by the applicant for reimbursement on his medical expenses is Rs. 88,271/- only, and Ld. counsel for the applicant submits that the applicant would be satisfied if an appropriate direction is given to the respondents, specifically to Respondent No. 2, to take expeditious decision on his claim. He has also submitted a representation to this effect.

4. Accordingly, the O.A is disposed of with a direction upon the Respondent no. 2 or any other competent authority to dispose of the representation and finalise the medical reimbursement claim of the applicant within a period of 4 weeks from the date of receipt of a copy of this order.

It is expected that appropriate authority would take into consideration the fact that the applicant is a retired employee and deserves a sympathetic consideration.

5. The applicant would be at liberty to submit supplementary or another representation or document, if he so wishes to.

6. O.A is disposed of with the above directions. No costs.

(Tarun Shridhar)
Member (A)

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